G.S.R. (E).- In exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), the Central Government revokes the anti-dumping duty imposed on “1,1,2-Tetrafluoroethane or R-134a”, originating in or exported from China PR, and imported into India and hereby rescinds the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 30/2016-Customs (ADD), dated the 11th July, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 675(E), dated the 11th July, 2016, except as respect things done or omitted to be done before such rescission.

[F. No. CBIC-190354/294/2021–TRU-CBEC]

(Rajeev Ranjan)
Under Secretary to the Government of India

Note: The principal notification No. 30/2016-Customs (ADD), dated the 11th July, 2016 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 675(E), dated the 11th July, 2016 and last amended vide notification No. 30/2021-Customs, dated the 24th day of May, 2021 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 339(E), dated the 24th day of May, 2021.